

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 13**

**IA 3406/2024 IN C.P. (IB)/987(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES:    **PIRAMAL    CAPITAL    &    HOUSING  
FINANCELIMITED**

**VS**

**PRASHUL    REAL    ESTATE    PRIVATE  
LIMITED**

Sec. 7 and Sec 22(3)(b) of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

**IA 3406/2024**

1. Ld. Counsel petitioner Adv. Nausher Kohli a/w Adv. Manasi Joglekar i/b Wadia Ghanely & Co. is present.
2. Adv. Nikita Mandaniyan I/b Adv. Pranali Gada for Respondent No. 1 in IA 3406/2024.
3. This application is seeking appointment of IRP Ms. Incorporate Restructuring Services Ltd., an IPE as an IRP of the Corporate Debtor in place of existing IRP, Respondent No. 1. The appointment has been approved by 100 percent votes.

4. We confirm the appointment of M/s. Incorporate Restructuring Services Ltd., (IBBI/IPE-0129/IPA-1/2022- 23/50032) an IPE as an IRP of the Corporate Debtor. The outgoing IRP is directed to hand over the records to incoming IRP. The incoming IRP is directed to pay fees of the IRP, if not settled so far. After handing over the records, the outgoing IRP shall stand discharged and relieved from his duties.

5. Hence the IA 3406/2024 allowed and disposed of.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Prajakta